

**Session : 8**

**Date : 23-08-2006**

**Participants : Sangwan Shri Kishan Singh, Handique Shri Bijoy Krishna**

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Title : Regarding clarification in respect of 'One-rank-One-Pension' Scheme raised by Shri Kishan Singh Sangwan on 18.08.2006.

SHRI B.K. HANDIQUE: Sir, on 18.8.2006, hon. Member Shri Sangwan made a reference to an assurance given by me long ago. I do not remember the exact date, but I think it was given several months ago. It was in respect of one-rank-one-pension and I had said that yes it was being done. I had said that a Group of Ministers was meeting and soon a decision would be taken. On 18<sup>th</sup> also I repeated the same and said with authority that it would be done. At that time, I had also said that since it involved a huge number of ex-Servicemen, it took time to process it[R12].

Now I have got a corroborated reply from the Department of Ex-Servicemen, Ministry of Defence, and three or four lines from that reply would clarify the matter. It says that based on a computer programme, all the 61 Defence Pension Disbursing Officers under the Controller of Defence Accounts, Pension Disbursement, Miraj and CDA, Chennai have revised the pension in the month of July 2006, in 2,16,273 cases out of 3,27,077 affected cases. Each individual has to be looked individually because sometimes you cannot generalise as the cases are different. It is such a stupendous task that it involves 35,000 branches of the public sector banks. Therefore, the matter is pending for a long time but it is about to be implemented.

श्री किशन सिंह सांगवान : सभापति महोदय, मैं माननीय मंत्री जी को तत्काल उत्तर देने के लिए बहुत-बहुत धन्यवाद देना चाहता हूँ। इसके साथ-साथ मैं उनके ध्यान में यह बात भी लाना चाहता हूँ कि उस दिन भी जब यह बात आई थी और उन्होंने कहा था कि यह मामला अंडर प्रोसेस है, तब भी मैंने कहा था कि यह इश्यू कब तक अंडर-प्रोसेस रहेगा ?

SHRI BIJOY HANDIQUE: It is a matter of one or two months.